

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.378/95

dated : 23-3-95

between

B. Venkateshwarlu

: Applicant

and

1. The Telecom Dist. Engineer
Nizamabad

2. The Chief General Manager
Telecommunications
Doorsanchar Bhavan
Hyderabad

3. The Assistant Engineer
Cross Bar Installation
Nizamabad

: Respondents

Counsel for the applicant

: K. Venkateswara Rao,
Advocate

Counsel for the respondents

: N.V. Ramaṅga, SC for
Central Govt.

Coram

Hon. Mr. Justice V. Neeladri Rao, Vice Chairman

Hon. Mr. A.B. Gorthi, Member (Admn.)

OA.378/95

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard Sri K. Venkateswara Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to reengage ^{him} as casual mazdoor and for grant of to consider him temporary status and his subsequent regularisation.

3. The applicant submits that he was initially engaged as ^a Casual Mazdoor under the respondents on 19-8-1985 and that thereafter he worked for several spells during 1985, 86, 87, 88, and 1989. He was not however engaged after 31-5-1989.

4. Mr. N.V. Ramana, learned counsel for the respondents, states that the Department would verify the fact of the working of the applicant as averred in this OA and if satisfied would consider his case for re-engagement.

5. In view of the above, this application is disposed of with the consent of learned counsel for both the parties with the following directions to the respondents :

a. The respondents would verify the details of working of the applicant and if such details are found to be correct, will consider his case for re-engagement in preference to freshers and those who rendered lesser number of days of work. For this purpose no casual labour

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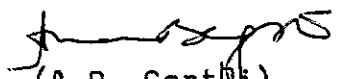
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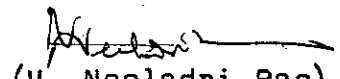
who is presently working shall be discharged.

b) The applicant will not be entitled to claim condonation of break in service from the last date of engagement till his re-engagement.

c) The case of the applicant shall be considered for grant of temporary status / regularisation in accordance with the extant scheme / instructions.

6. The OA is ordered accordingly, without any order as to costs.


(A.B. Gorthi)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : March 23, 95
Dictated in Open Court


Deputy Registrar (J)CC

To
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- 2. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
 - 3. The Assistant Engineer, Cross Bar Installation, Nizamabad.
 - 4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
 - 5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
 - 6. One copy to Library, CAT.Hyd.
 - 7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorthi
THE HON'BLE MR. R. RANGARAJAN (ADMJ)

DATED - 23-3-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in
378/95

T. A. No.

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

NO SPARE COPY

